

**Court-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**I.A. No. 446 of 2015 in DFR No. 1602 of 2015**

**Dated : 1<sup>st</sup> December, 2015**

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:**

**Tata Steel Ltd. .... Appellant(s)  
Versus  
Jharkhand State Electricity Regulatory Commission .... Respondent(s)**

Counsel for the Appellant (s) : Mr. Punit D. Tyagi

Counsel for the Respondent (s) : Mr. Farrukh Rasheed for R-1

**ORDER**

I.A. No. 446 of 2015 has been moved in DFR No. 1602 of 2015 on behalf of applicant/appellant praying therein for condonation of delay of 33 days in re-filing the Appeal.

Issue notice of the aforesaid I.A to the opposite party requiring it to file reply/objections within three weeks from today. Mr. Farrukh Rasheed, learned counsel appearing for the sole respondent takes notice of the said I.A. He may file reply/objections to the aforesaid I.A. within three weeks from today.

At this stage, it has been mentioned by the learned counsel appearing for the applicant/appellant that Appeal No. 203 of 2014 is listed for hearing on 7<sup>th</sup> January, 2016 before the other Bench of this Tribunal comprising one of us, namely, Justice Surendra Kumar and Shri I.J. Kapoor, Hon'ble Technical Member wherein the identical issues are involved. Further, one of us, namely, Mr. T. Munikrishnaiah, Hon'ble Technical of this Bench was earlier Member of the Jharkhand State Electricity Regulatory Commission and for this reason he does not want to hear the present Appeal.

Accordingly, Registry is directed to place this matter expeditiously before the Hon'ble Chairperson of this Tribunal for passing suitable order in this matter.

**( T. Munikrishnaiah )  
Technical Member**

rkt

**( Justice Surendra Kumar )  
Judicial Member**